

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A No. 2588/2019

This the 30th day of August, 2019

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Raghuraj, (Aged about 46 years), Group 'C',
S/o. Kunwar Pal,
Tech-1/TL, Northern Railway,
R/o. House, B-488, Gali No. 6,
Sonia Vihar, Delhi – 110 094. ...Applicant

(By Advocate : Mr. Ranbir Singh Sandhu)

Versus

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Panchkuia Road,
New Delhi. ...Respondents

(By Advocate : Mr. Krishna Kant Sharma)

O R D E R (O R A L)

Mrs. Jasmine Ahmed, Member (J) :

Learned counsel for applicant states that the applicant herein is a Group 'C' employee and already an amount of Rs.8984/- is being deducted from the salary of the applicant. He also states that in this regard, the applicant has preferred a representation dated 02.08.2019, which is yet to be decided by the respondents.

2. At this stage, we direct the respondents to decide the representation dated 02.08.2019 preferred by the applicant within a period of two months from the date of receipt of a certified copy of this order. Till then, taking into consideration that the applicant is a group 'C' employee, the respondents are restrained from making any further recovery. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Jasmine Ahmed)
Member (J)

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